

**HIGH COURT OF ANDHRA PRADESH : AMARAVATHI**

**MAIN CASE Nos.**

**W.P (PIL) Nos.226 of 2020, 77, 85, 86, 87, 88, 89, 91, 92 of 2021**

**PROCEEDINGS SHEET**

<b>Sl. No.</b>	<b>DATE</b>	<b>ORDER</b>	<b>OFFICE NOTE</b>
	16.06.2021	<p style="text-align: center;"><i>(Taken up through video conferencing)</i></p> <p>Mr. Srinivasa Rao Narra, Mr. Suresh Kumar Potturi, Mr. V. Ashok Ram, Mr. Simhachalam Karukola, Mr. Prabhunath Vasireddy, Mr. G.R. Sudhakar, learned counsel for the petitioners, are present.</p> <p style="text-align: center;">Heard Mr. Y.V. Ravi Prasad, learned Senior Counsel appearing as <i>Amicus Curiae</i>.</p> <p>Also heard Mr. S. Sriram, learned Advocate General, Mr. C. Sumon, learned Government Pleader appearing for the State and Mr. N. Harinath, learned Assistant Solicitor General of India, on behalf of the respondents.</p> <p>On the basis of the memo filed on 15.06.2021 in W.P.(PIL) No.77 of 2021, Mr. C. Sumon, learned Special Government Pleader, submits that all the elderly people who are residents of old age homes in the entire State of Andhra Pradesh have been vaccinated. Along with the memo, certificates issued by the District Medical and Health Officer of each of the 13 districts are also enclosed. It is also pointed out by him that on the last occasion, he had undertaken to file relevant G.O. in the matter of inclusion of Multisystem Inflammatory Syndrome in children under Aarogya Sri Scheme. However, no such G.O., had been issued as existing scheme covers such disease.</p> <p>He had drawn our attention to the order dated 27.05.2021 to highlight that though it was submitted by Mr. N. Harinath, learned Assistant Solicitor General, that 15 Pressure Swing Adsorption (PSA) Units out of 42 PSA Units would be established by the first week of June 2021 and that same will come into operation by the end of this month, Mr. C. Sumon submits that only 3 out of 15 PSA</p>	

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		<p>Units have been established so far and rest could not be established because necessary equipments etc. have not been provided by the Union Government.</p> <p>In the memo filed by Mr. C. Sumon on 15.06.2021, the total number of active cases suffering from Mucormycosis (Black Fungus) is indicated, which is 1385. He has submitted that as there is shortage of Liposomal amphotericin B injections, such injections are given to only those patients who are in serious condition and the patients suffering from lesser intensity are being provided some alternative drug, i.e. Posaconazole.</p> <p>During the course of submissions, Mr. N. Harinath has submitted that land for the purpose of establishment of PSA Units has to be provided by the State, hinting that such land may not have been identified by the State Government.</p> <p>Mr. C. Sumon has countered his submission by saying that in the letter addressed to the Union Government, it was specifically indicated that land is available for the purpose of establishment of 42 PSA Units in the existing hospitals.</p> <p>Mr. N. Harinath will file a memo indicating how assertion was made that 15 PSA Units would be established by the first week of June 2021. In the memo, firm commitment shall be indicated as to by which date the aforesaid 15 PSA Units will be established.</p> <p>In the memo to be filed by Mr. N. Harinath, it shall also be indicated as to the developments that had taken place in the interregnum regarding augmentation of supply of Liposomal amphotericin B injections.</p> <p>Mr. C. Sumon will also file a memo indicating the developments on all fronts relating to COVID-19 pandemic. He shall also indicate in the said memo to be filed as to the number of persons who are in serious condition and who inevitably require Liposomal</p>	

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		<p>amphotericin B injections and the number of injections available.</p> <p>Mr. Y. V. Ravi Prasad, learned Senior Counsel appearing as <i>Amicus Curiae</i> has assiduously urged that though present COVID-19 situation may appear to have eased a little bit, no complacency should set in and none of the authorities should drop their guard and they should prepare from this time onwards to meet the challenges that might be posed by the third wave, which the epidemiologists and scientists suggest, in all likelihood, will happen at some point of time.</p> <p>We fully endorse his submissions and it is time for all authorities to take stock of the present situation and the possible future scenario in the wake of projections made and to take such rear-guard action as may be necessary to successfully meet the challenges.</p> <p>Mr. Y.V. Ravi Prasad has also submitted that this Court ought to monitor the situation from time to time and, therefore, the cases may be listed periodically so as to take note of the progress made.</p> <p>At this juncture, we consider it appropriate to list these cases for further consideration on 24.06.2021. By then, Mr. N. Harinath and Mr. C. Sumon will file their respective memos.</p> <p><b>ARUP KUMAR GOSWAMI, CJ</b>      <b>NINALA JAYASURYA, J</b></p> <p style="text-align: right;">MRR</p>	

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